

**LIBRARY**

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH, AT CALCUTTA

MA. No. 350/805 of 2017  
O.A. No. 350/1337 of 2017

Q 1. SHUBHANKAR MANDAL, *aged about 34 years*

Son of Sanatan Mandal, Working as

Junior Telecom Officer at JTO External

at Office of the SUB DIVISIONAL

ENGINEER, Ashoknagar, Barrackpore

Resident of Radhanagar Goalpara Bye

Lane, P.O- Ghurni, District- Nadia, PIN-

741103

2. SUBHANKARRANA *aged about - 34 years*

Son of Adyaita Kumar Rana, Working as

Junior Telecom Officer JTO AT CTD at

the Office of the Divisional Engineer

Telecom, Acceptance Testing QA &

Inspection Circle, 148, C.R. Avenue,

Kolkata- 700007

*W.L*

Resident of Village & P.O.- Gujarpur,

Police Station- Shyampur, District-

Howrah, PIN- 711314

3. ALL INDIA TELECOM EXECUTIVE &

ENGINEERS ASSOCIATION

Represented by the Circle Secretary,

AIIEEEA, WBTC, Prasanta Kumar Nag

*aged about - 41 years,*

Son of Swadesh Ranjan Nag, Resident of

Village- Bhagabanbasan, P.O-

Dhamtore, P.S- Debra, District- Paschim

Medinipur, PIN- 721126

4. BIPIN KUMAR, *aged about - 38 years,*

Son of Sri Ganesh Prasad, Working as

Junior Telecom Officer JTO AT CTD at

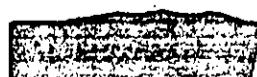
the Office of the Divisional Engineer

Telecom, Acceptance Testing, QA &

Inspection Circle, 148, C.R. Avenue,

Kolkata-700007

*V.K.*



Resident of Ram Janki Path, Hanumannagar,

Kankarbagh, Patna, PIN: 800020

5. ABHISHEK BANDYOPADHYAY.

Son of Nisith Kumar Bandyopadhyay,

Working as Junior Telecom Officer, Billing at

the Office of The General Manager, CMTS,

Nodal, CITC Campus, GB Block, Sector 3,

Salt Lake, Kolkata - 700097

Resident of 21 Nediar Para Road, City &

P.O.- Krishnanagar, P.S.- Kotwali, District-

Nadia, PIN-741101

...APPLICANTS

VERSUS

1. UNION OF INDIA

Service through the Secretary, Department of

Telecommunications, Ministry of

Communications, Sanchar Bhawan 20,

Ashoka Road, New Delhi 110001

2. DEPARTMENT OF PUBLIC

ENTERPRISES, Service through the

Secretary, Ministry of Heavy Industries &

Public Enterprises, Udyog Bhawan, New

Delhi- 110107

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3. BHARAT SANCHAR NIGAM LIMITED,  
Service through the Chairman & Managing  
Director, Having Office at Bharat Sanchar  
Bhawan, Harish Chandra Mathur Lane,  
Janpath, New Delhi-110001
4. BHARAT SANCHAR NIGAM LIMITED,  
Service Through the Chief General Manager,  
West Bengal Telecom Circle, 1, Council  
House Street, Kolkata - 700001.
5. Bharat Sanchar Nigam Limited, Calcutta  
Telephones District, Through the Chief  
General Manager 2<sup>nd</sup> Floor, Telephone  
Bhawan, 34, B.B.D Bag (South), Kolkata -  
700001.

... RESPONDENTS



No. O.A. 350/01337/2017  
M.A. 350/00805/2017

Date of order: 23.5.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. D. Chakraborty, Counsel  
Mr. S. Biswas, Counsel

For the Respondents : Mr. R.N. Pal, Counsel  
Mr. T.K. Chowdhury, Counsel

**ORDER (Oral)**

**A.K. Patnaik, Judicial Member:**

Heard Mr. D. Chakraborty along with Mr. S. Biswas, Ld. Counsel for the applicant and Mr. R.N. Pal and Mr. T.K. Chowdhury, Ld. Counsel for the respective respondents.

2. Mr. Biswas, Ld. Counsel fairly submitted that the applicant apprehending some coercive action by the official respondents have rushed to this Tribunal. The Ld. Counsel therefore prayed liberty of this Tribunal to grant him permission to make a comprehensive representation addressed to Respondent Nos. 1 and 3 enclosing the documents which he thinks fit and proper within a period of 2 weeks from the date of receipt of a copy of this order and if such representation is received by the Respondent Nos. 1 and 3 then the Respondent Nos. 1 and 3 will consider the representation keeping in mind the rules and regulations in force and pass a reasoned and speaking order within 6 weeks from the date of receipt of a copy of this order and communicate the decision taken to the applicant within a period of 2 weeks thereafter. After such consideration, if the applicant's grievance is found to be genuine then expeditious steps may be taken to extend those benefits within a

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further period of six weeks from the date of such consideration.

3. A copy of this order be transmitted to the concerned respondent

Nos. 1 & 3 by speed post for which Mr. Biswas undertakes to deposit the cost by Friday.

4. With the aforesaid observation and direction, this O.A. stands disposed of.

5. As I have disposed of the O.A. be directing the respondent Nos. 1 & 3 to consider the representation of the applicant without going into the merits of the case, the M.A. stands disposed of accordingly.

SP



(A.K. Patnaik)  
Judicial Member